

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**BYINDIA CREATIONS PRIVATE LIMITED**

| <b>RELEVANT PARTICULARS</b> |   |   |
|-----------------------------|---|---|
| 1.                          | Name of corporate debtor  | Byindia Creations Pvt. Ltd  |
| 2.                          | Date of incorporation of corporate debtor   | 24.05.2013  |
| 3.                          | Authority under which corporate debtor is incorporated / registered   | ROC – Ahmedabad   |
| 4.                          | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U17291GJ2013PTC075257   |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor  | 4, Bhumika Ind. Estate, Bhatar Char Rasta Majura, SY. No. 43/2, Surat, Gujarat, India – 395007  |
| 6.                          | Insolvency commencement date in respect of corporate debtor   | 23.06.2025  |
| 7.                          | Estimated date of closure of insolvency resolution process  | 20.12.2025 (180 days from the Order dated 23.06.2025)   |
| 8.                          | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Mohit Bipinchandra Adatiya<br>IBBI/IPA-001/IP-P-01966/2019-2020/13004   |
| 9.                          | Address and e-mail of the interim resolution professional, as registered with the Board   | 406, B M Square 2, Rajlaxmi Park, Motibaug Road, Above HDFC Bank, Junagadh, Gujarat, 362001<br><br><b>Email id:</b> <a href="mailto:camohitadatiya@gmail.com">camohitadatiya@gmail.com</a>                |
| 10.                         | Address and e-mail to be used for correspondence with the interim resolution professional   | <b>Corre. Address:</b> 10th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054<br><br><b>Email Id:</b> <a href="mailto:cirp.bcpl@gmail.com">cirp.bcpl@gmail.com</a> |
| 11.                         | Last date for submission of claims  | 07.07.2025 (14 days from the receipt of the Order dated 23.06.2025)   |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable  |
| 13.                         | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable  |
| 14.                         | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | (a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a><br><a href="mailto:cirp.bcpl@gmail.com">cirp.bcpl@gmail.com</a><br>(b) Not Applicable  |

Notice is hereby given that the National Company Law Tribunal, Ahmedabad bench has ordered the commencement of a corporate insolvency resolution process of the Byindia Creations Pvt. Ltd. on 23.06.2025.

The creditors of Byindia Creations Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 07.07.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25.06.2025  
Place: Junagadh

Sd/-  
Mohit Bipinchandra Adatiya  
Interim Resolution Professional  
In the matter of Byindia Creations Pvt Ltd  
Regn. No.: IBBI/IPA-001/IP-P-01966/2019-2020/13004  
Validity of AFA: 30.06.2026

**इण्डियन ओवरसीज़ बैंक**  
**Indian Overseas Bank**  
 आपकी प्रगति का सच्चा साथी Good people to Grow with

Stressed Assets Management Department  
 Central Office, 763, Anna Salai, Chennai-600 002

**TRANSFER OF NPA LOAN EXPOSURES TO ARCS & OTHER PERMITTED TRANSFEREES THROUGH e-AUCTION UNDER OPEN AUCTION METHOD**

Indian Overseas Bank (IOB) invites Expression of Interest from ARCs and Other Permitted Transferees for the proposed transfer of NPA loan Exposures in respect of the following accounts under Open Auction method on "as is where is" and "as is what is" basis "without any recourse" to the Bank:

- 1) M/s Keshar Multiyarn Mills Limited (Branch: ARMB Kolkata)
- 2) M/s Jumbo Finvest (India) Limited (Branch: Jaipur Main)
- 3) M/s Kesineni Srinivas (Branch: Andhra Loyola College, Vijayawada)
- 4) M/s Kesineni Hotels Pvt Ltd (Andhra Loyola College, Vijayawada)

Interested eligible bidders are requested to intimate their willingness to participate in the e-Auction scheduled on 17.07.2025 by way of an "Expression of Interest" to the email id [saletoarc@lobnet.co.in](mailto:saletoarc@lobnet.co.in) on or before 01.07.2025.

For further details please visit our Bank's website ([www.lob.in](http://www.lob.in)) → click on TENDERS → ARC-Cell → Notification dated 24.06.2025 for accounts:

- 1) M/s Keshar Multiyarn Mills Limited (ARMB Kolkata) 2) M/s Jumbo Finvest (India) Limited (Jaipur Main) 3) M/s Kesineni Srinivas (Andhra Loyola College, Vijayawada) 4) M/s Kesineni Hotels Pvt Ltd. (Andhra Loyola College, Vijayawada)

IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai  
 Date: 24.06.2025 General Manager

Government of India  
 Ministry of Finance  
**Debts Recovery Tribunal-II,**  
 4th Floor, Bhikhubhai Chambers,  
 Near Kochrab Ashram, Paldi, Ahmedabad, Ahmedabad  
 PIN-380006, Phone No 079-26579343, Tele Fax No. 079-26579341  
 FORM NO. 14 [See Regulation 33(2)]

|                     |                         |
|---------------------|-------------------------|
| RP/RC NO. 51/2023   | OA No. 239/2018         |
| State Bank Of India | Certificate Holder Bank |

Vs.

|  |                     |
|--|---------------------|
| Mrs. Dakshaben Anilbhai Sutariya & Ors | Certificate Debtors |
|--|---------------------|

**DEMAND NOTICE**

To  
**C.D.No.1: Mrs. Dakshaben Anilbhai Sutariya**, Sole Proprietor of M/s. Sanskruti Textiles **Business Address:** Shop No. 1, Alankar Complex, Mamta Park-1, Kapodra, Surat, Gujarat  
**And:** 18C, 27/1, 28/1, 29, 32/2, Plot No. 2, Kapodra, varachha, Surat - 395010  
**Residential Address of sole proprietor:** Plot No. 43, Parvatnagar Society-2, Sarthana, Surat, Gujarat  
**C.D.No.2: Mr. Anilbhai Lalji Sutariya**, Plot No. 43, Parvatnagar Society-2, Sarthana, Surat, Gujarat  
**C.D.No.3: Mrs. Sangeetaben Rohitbhai Sutariya**, Plot No. 43, Parvatnagar Society-2, Sarthana, Surat, Gujarat  
**C.D.No.4: Mr. Dharmesh Virjibhai Alagiya**, Plot No. 43, Parvatnagar Society-2, Sarthana, Surat, Gujarat

In view of the Recovery Certificate issued in **O.A. No.239/2018** passed by the Hon'ble Presiding Officer, Debts Recovery Tribunal-II, Ahmedabad, an amount of **Rs.35,85,977.00/- (Rupees Thirty Five Lacs Eighty Five Thousand Nine Hundred Seventy Seven Only)** including interest as on 28/02/2018 and further interest from 01/03/2018 plus cost of **Rs.63,000.00/-** is due against you. You are hereby called upon to deposit the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made as per rules. In additions to the sum aforesaid you will be liable to pay:

- (a) Such interest and cost as in payable in terms of Recovery Certificate,
- (b) All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

**Given under my hand and the seal of the Tribunal, this day 31/01/2025.**

Sd/-  
 (ANUBHA DUBEY)  
 RECOVERY OFFICER - I  
 DRT -II, AHMEDABAD

Next Date: 26.06.2025 SEAL

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| 9. Address and e-mail of the interim resolution professional, as registered with the Board  | 406, B M Square 2, Rajawadi Park, Motibaug Road, Above HDFC Bank, Junagadh, Gujarat, 362001.<br>Email id: <a href="mailto:ganeshg@bipinchandra.com">ganeshg@bipinchandra.com</a>         |
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Notice is hereby given that the National Company Law Tribunal, Ahmedabad bench has ordered the commencement of a corporate insolvency resolution process of the **Byindia Creations Pvt. Ltd.** on **23.06.2025**. The creditors of **Byindia Creations Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **07.07.2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
 Mohit Bipinchandra Aditya  
 Interim Resolution Professional  
 In the matter of Byindia Creations Pvt Ltd  
 Regn. No.: IBB/IPA-001/IP-P-01966/2019-2020/13004  
 Date: 25.06.2025  
 Place: Junagadh Validity of AFA: 30.06.2026

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 A conscience that isn't at peace,  
 until the truth is uncovered.  
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 someone else's thoughts.  
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 and not ignorant assumptions.


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